

Annex-III

Requirement of Prior Authorisation

(i) Sanction of credit limit by SCBs and DCCBs, either by the banks concerned or in consortium with other banks, to the cooperative marketing societies/ consumer stores/ societies/ State Level Cooperative Federations in respect of purchase/ procurement schemes of the State Govts., UT outside PDS (other than food credit), whether the aggregate amount of sanction is beyond the prescribed cut off points.

(ii) Financing State Level Marketing Federations for procurement of food grains at Govt. Support price or on commercial basis outside PDS, where the aggregate amount of sanction is beyond the prescribed cut off points as is given below

(₹ in crore)

Sr. No	Type of financing	SCBs in 3 tier		SCBs in 2 tier/ DCCB	
		With deposits above ₹ 1000 cr	With deposits less than ₹ 1000 cr	With deposits more than ₹ 300 cr	With deposits less than ₹ 300 cr
1	Pledge/ hypothecation limits against commodities not covered by RBI's directives (other than food grains)	35	20	15	10
2	Pledge/ hypothecation limits against commodities covered by RBI's directives (other than food grains)	7.5	7.5	7.5	5
3	Procurement/ purchase of food grains outside PDS	7.5	7.5	7.5	5